

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 519 of 2020

IN THE MATTER OF:

**Rajnish Jain, Promoter, Stakeholder & M.D.
of Suspended Board of Directors**

... Appellant

Versus

BVN Traders & Ors.

...Respondents

Present:

For Appellant : **Mr. Nilamber Jha and Mr. Gautam Singh, Advocates**

For Respondents : **Mr. D.N. Awasthi, Advocate with
Mr. Anupam Tiwari for the 'RP'**

O R D E R
(Through Virtual Mode)

24.06.2020 Heard Mr. Nilamber Jha, learned counsel representing the Appellant for a while. Let notice be issued on the Respondents.

Mr. D.N. Awasthi, Advocate appears on behalf of the Resolution Professional. As Respondent No. 1 (Interim Resolution Professional), having been replaced by Respondent No. 2 (Resolution Professional), is no more a necessary party, as such is struck out from the array of the respondents. Resolution Professional may file reply-affidavit within 2 weeks.

Let notice be issued on Respondent No. 3. Appellant to provide mobile Nos./*e-mail* address of Respondent No. 3. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

List the appeal 'for Admission (After Notice)' on **22nd July, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

/ns/gc/